

CA ANIL MATTA**INSOLVENCY PROFESSIONAL**

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FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TYSON RETAIL SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tyson Retail Services Private Limited
2.	Date of incorporation of corporate debtor	23/08/2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2017PTC322580
5.	Address of the registered office and principal office (if any) of corporate debtor	D-9, 1st Floor Sector-8, Dwarka New Delhi South West Delhi DL 110077 IN
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced: 04/06/2020 Order came into knowledge on: 04/08/2020
7.	Estimated date of closure of insolvency resolution process	31/01/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Matta IBBI Regn No.: IBBI/PA-001/IP-P00223/2017-2018/10422
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Matta & Associates, 308, RG Trade Tower, Plot No. B-7, Netaji Subhash Place, Pitampura, New Delhi-110034 Email: mattaassociates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Matta & Associates, 308, RG Trade Tower, Plot No. B-7, Netaji Subhash Place, Pitampura, New Delhi-110034 Email: mattaassociates@gmail.com
11.	Last date for submission of claims	07/09/2020*
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable on the basis of available information
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable on the basis of available information
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Tyson Retail Services Private Limited** on 04/06/2020. (Order came into knowledge on 04/08/2020.)

The creditors of **Tyson Retail Services Private Limited** are hereby called upon to submit their claims with proof on or before 07/09/2020* to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of Interim Resolution Professional:

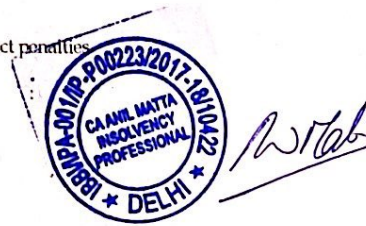
Mr. Anil Matta

Insolvency Professional

IBBI Regn No.: IBBI/PA-001/IP-P00223/2017-2018/10422

Date: 24.08.2020

Place: Delhi



*Due to COVID-19 pandemic, Last date of submission of claim is set as 07/09/2020 i.e. 14 days from 24/08/2020.